

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. NO. 40/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd September 2017, 10.30 A.M

Name of the Company		Keshav Sponge & Energy Pvt.Ltd.	
Under Section		10 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Mr. Shantanu Sharma, Adv } On behalf
2) Mr. Namrata Basu, Adv } of
3) Mr. Ratul Das, Adv } Corporate Debtor
3. ARUN GUPTA, FCA }
ORDER On behalf of CoC Arun Gupta
22/9/17

Ld. Pr. CA for the CoC as well as Ld. Counsel for the corporate debtor is present.

Ld. Pr. CA appearing for the CoC submitted that CoC have taken a unanimous decision in its meeting held on 09/09/2017 not to confirm IRP as RP and would like to submit an application for replacement of IRP under Section 27 of I & BC, 2016.

List on 11/10/2017.

Sd/-
(Jinan K.R.)
Member (Judicial)